

ITEM NO.30

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7967/2020

(Arising out of impugned final judgment and order dated 07-02-2020 in LPA No. 68/2020 passed by the High Court Of Delhi At New Delhi)

DELHI CANTONMENT BOARD

Petitioner(s)

VERSUS

ANU VARSHA & ORS.

Respondent(s)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 57361/2020, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 62150/2020, FOR EXEMPTION FROM PAYING COURT FEE ON IA 62151/2020, IA No. 57361/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 62151/2020 - EXEMPTION FROM PAYING COURT FEE
IA No. 62150/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Parties

Ms. Madhvi Divan, ASG (NP)
Ms. Priyanka Das, Adv.
Mr. Ayush Puri, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Arvind Kr. Sharma, Adv.
Mr. Aniteja Sharma, Adv.
Mr. Raj Kishor Choudhary, AOR

Ms. Avnish Ahlawat, Adv.
Mr. Ankur Mishra, Adv.
Ms. Rani Chhabra, Adv.

Mr. Vinay Garg, Sr. Adv.
Ms. Shilpi Satyapriya Satyam, AOR
Mr. Nitendra Sharma, Adv.
Mr. Parth Garg, Adv.

Mr. Vikramjit Banerjee, ASG (NP)
Mr. Nachiketa Joshi, Adv.
Ms. Priyanka Das, Adv.
Mr. Ayush Puri, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Arvind Kumar Sharma, learned counsel appearing on behalf of Mr. Raj Kishor Choudhary, advocate-on-record for the petitioner, stands discharged from this matter as Ms. Rani Chhabra, learned counsel undertakes to file vakalatnama on behalf of the petitioner-Board.

Leave granted.

Learned counsel for the Appellant-Delhi Cantonment Board, on instructions, submits that three posts of PGT (English) have since been sanctioned by the competent authority of the State.

It will be open to the appellant to proceed in that regard, subject to the outcome of this petition.

As short question of law is involved, list these matters in the last week of September, 2022.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER